

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO NO. 5571 of 2009(O&M)

FAO NO. 5572 of 2009(O&M)

**Oriental Insurance Co.Ltd.**

**Petitioner.....**

**V/S**

**Hansiddh and others**

**Bari Bai & others**

**Respondent.....**

**Respondent no. 3. Suresh Kumar son of Shri R. Kumar, resident  
of Paschim Vihar, New Delhi.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued under Order 5 Rule 20 CPC against him to appear in this Hon'ble Court on **28.02.2019** (Actual) personally through someone authorized by Law to Act for them/him to an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this court on 30<sup>th</sup> January,2019.



*[Signature]* 30/1/19  
Superintendent Judicial.  
For Assistant Registrar.

*[Signature]*  
30/1/19